

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1085/2019

Dated Tuesday, the 13th day of August, 2019

PRESENT

Hon'ble Mr.T.Jacob, Administrative Member

V. Ramalingam
No. 1/112, Agaraharam Street
Alakkudi BO
Achalpuram SO (via)
Nagapattinam – 609 101. ...Applicant

By Advocate M/s R. Malaichamy

Vs.

1. Union of India
Rep. by the Director of Postal Services
Central Region (TN)
Tiruchirappalli – 620 001.
2. The Superintendent of Post Offices
Mayiladuthurai Division
Mayiladuthurai – 609 001. ... Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.T.Jacob, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“1. To call for the records of the 2nd respondent pertaining to his order which is made in Memo No. F1/IV/1/2015-2016 dated 07.07.2018 and set aside the same;consequent to

2. direct the respondents to reinstate the applicant into service with all attendant benefits; and

3. To pass such further or other orders” .

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has preferred appeal dated 05.10.2018 as Annexure A-8 to the appellate authority which is still pending and no order is passed till now. The applicant will be satisfied if the appeal is considered and orders are passed.

3. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the appeal of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the appellate authority is directed to consider the applicant's Annexure A-8 appeal dated 05.10.2018 and pass a speaking order as per relevant rules and regulations, within a period of four months from the date of receipt of a copy of this order.

5. The OA is disposed of at the admission stage.

**(T.JACOB)
MEMBER (A)**

M.T.

13.08.2019